

Coram : Hon'ble Mr. P.M. Joshi : Judicial Member

26/5/1988

Mr.B.B.Gogia learned counsel for the applicant has sent a leave note dated 12/5/1988 with a request that his matter may be shifted to 28-6-1988. Mr.J.D.Ajmera learned counsel for the respondent has endorsed no objection to the said leave note. The information called for by order dated 10/5/1988 has not been furnished so far. The same may be supplied on the next date. The case accordingly be posted for admission on 28/6/1988.


(P.M.Joshi)
Judicial Member

a.a.bhatt

OA/294/88

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Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

2/6/1988

Heard Mr.B.B.Gogia and Mr.J.D.Ajmera learned advocates for the applicant and the respondents. Learned advocate for the respondents states that the transfer order impugned by the petitioner has been kept in abeyance. The petitioner is already protected by interim relief. The case be posted on 8/7/1988 for admission and final hearing.


(P.H.Trivedi)
Vice Chairman


(P.M.Joshi)
Judicial Member

a.a.bhatt

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

21/7/1988

Neither the applicant nor his advocate present.

Mr.J.D.Ajmera learned advocate for the respondents states that the impugned transfer orders have been cancelled and now therefore no cause survives. This

ld.advocate for the applicant be intimated to Mr.B.B.Gogia by the registry and the case is accordingly disposed of.



(P.H.Trivedi)

Vice Chairman

a.a.bhatt